

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
OBJECTION CHECK LIST (WRIT)

Objection Code	Objection Description
1	Show the competency of person filed the present appeal/ petition/ review/ revision/ application etc?
2	Correct provision of law should be mentioned in the appeal/ petition/application etc.
3	As to how the present case is maintainable in the present form in this Hon'ble Court?
4	An affidavit in support of appeal/petition/ application/review should be filed.
5	Each page of affidavit should be signed by the deponent for certification of facts, a certificate regarding the contents of affidavit which have been read over to the deponent of his regional language by the attesting authority.
6	State case is required to be represented by the authorized person.
7	Required no. of paper books should be filed and the same are in order.
8	Authorization/resolution etc. should be filed in case of registered body.
9	General power of Attorney/Special power of Attorney should be filed.
10	General power of Attorney/ Special power of Attorney and other documents executed abroad should be duly embossed.
11	Correct and complete certified copy of Annexure should be filed.
12	Title of the case should be same in petition, application, index etc.
13	Prescribed court fee should be affixed in the appeal/petition/revision/review/application etc?
14	Certificate of non-availability of stamp paper may be obtained from stamp vendor.
15	Court fee stamps should be properly affixed in the name of applicant.
16	Memo of parties should be filed.(Wherever is required)
17	Serial nos. (given to petitioners/respondents) should be correctly mentioned.
18	Complete address with parentage should be mentioned in the memo of parties.
19	Memo of parties should correspond according to impugned judgment/order.
20	Correct nomenclature of the case should be given.
21	Memo of parties should be signed by the Learned Counsel.
22	Urgent form should be filed wherever necessary.
23	An affidavit in support of application should be filed.
24	Complete and correct page marking at the top right corner should be done.
25	Grounds should be duly verified and signed by the Learned Counsel or in person.
26	Law points should be formulated with the brief synopsis.
27	Impugned orders/annexure etc. should be correctly mentioned with dates in the petition, head note, prayer clause.
28	Head note and prayer clause complete in all respects should be filed.
29	Complete name of Learned Counsel be mentioned against his/her signature in whole paper book.
30	Duly verified and correctly typed copy of annexure(s) should be filed.
31	Complete Vernacular as well as complete translation of the annexure(s) should be filed.
32	Petition/Appeal/Application and all other relevant documents should be filed in (a) in the court language (b) neatly typed in double space on one side of legal paper (c)in black ink (d) one fourth margin on left hand side (e) legible copies (f) in accordance with Rule 2(a) Chapter-1,Part A(a)High Court Rules and Order Volume-V.

- 33 Vakalatnama/Power of Attorney should be duly signed with date by the parties,accepted and properly identified by the Learned Counsel, executed and all counsels should also signed power of attorney.
- 34 Power of Attorney should be filed duly filled in with enrolment no., address and contact number of the advocate.
- 35 Index should be properly prepared and duly filled in all columns i.e.serial nos,particulars,date,page no. and court fee etc.
- 36 Index should be signed by the advocate with enrolment no. and contact no.
- 37 Instructions regarding scrutinizing/filing available on website as well as mozilla of this Hon'ble High Court should be complied with.
- 38 An advance copy of misc. application alongwith documents i.e. written statement/reply etc. should be supplied to the opposite party/counsel and acknowledgement of the same be attached
- 39 Section 148-A CPC (note regarding caveat) should be complied with.
- 40 Court fee of Rs.50/- per petitioner should be affixed.
- 41 Concise list of dates and events should be filed.
- 42 Civil Writ Petition should have correct para numbering.
- 43 Certified copy of order of Central Administrative Tribunal should be filed.
- 44 Complete copy of paper book before the Central Administrative Tribunal should be filed.
- 45 Secretary of the concerned department should be impleaded as a respondent.
- 46 Petition and Vakalatnama should be signed by all the petitioners.
- 47 Statement in terms of Rule-20 (I) (IV, V) Chpater-4, Part-F High Court Rule and Orders Volume-V regarding alternative remedy, similar petition and result thereof should be made.
- 48 Notes below index should be made in terms of Rule 19, Part (III) of Part F, Chapter-4 High Court Rule and Orders Volume-V.
- 49 Note regarding relevant act/rule involved in the case should be given below in index.
- 50 Note regarding page no. and para no. of the petition for law points should be given below in index.
- 51 Note regarding particular of the similar case with brief statements of facts and point of law involved in the said case should be given below in index.
- 52 PIL should be filed in terms of instructions issued by this Hon'ble Court.
- 53 No separate exemption or other applications are admissible in civil writ petition and request if any should be made in the prayer clause of the civil writ petition.
- 54 Certificate regarding complete copy of original application in CAT cases should be filed by Learned Counsel.
- 55 An application along with affidavit should be filed for placing on record additional documents in CAT cases.
- 56 Note regarding any other connected/similar case is pending or decided should be given below index.
- 99 ANY OTHER OBJECTION.